

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 289 of 99  
(OA 1380 of 96)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

Hon'ble Mr. B.P. Singh, Administrative Member

AVIJIT CHAUDHURY

VS

UNION OF INDIA & ORS.

For the applicant : Mr. I.N. Mukherjee, counsel

For the respondents: Ms. K. Banerjee, counsel

Heard on : 25.6.99

Order on : 25.6.99

O R D E R

S.N. Mallick, VC

In this MA the petitioner wants to add an additional prayer marked as 8(a)(A). The additional prayer is in tune with the original prayer made in the OA. MA is allowed. The paragraph 8(a) of the OA be amended accordingly inserting the new prayer. Ms. K. Banerjee, 1st. counsel for the respondents submits that the reply given to the amendment application may be treated as a part of the reply given in the OA. OA be listed for hearing as SF matter on 12.8.99.

J.W. Singh  
MEMBER (A)

in

VICE-CHAIRMAN